NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 66/(MAH)/2015 Amendment Application No. 146/2016 CA No. 122/2016 & MA 164/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2016

NAME OF THE PARTIES:

Mr. Fidaali Moiz Mithiborwala & Anr.

V/s.

M/s. Majolica Properties (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

TASNEM ALTMADI DESIGNATION

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<u>Common Order</u> <u>CA No. 144 to 148/2016 & 122/2016 & MA 164/2016</u> in

CP No.64 to 68/58, 397-398/CLB/MB/MAH/2015

For the Respondents filed replies to the Amendment Applications, the Petitioner is at liberty to file rejoinders on or before next date of hearing by serving copies to other side two days in advance.

For the Respondents' side requested for adjournment on the ground their counsel missed flight for coming from Delhi to Mumbai, there being no objection from the petitioner side, list CA 122 & MA 164/2016 for mentioning on the next date of hearing and for hearing in Amendment Applications on 19.12.2016.

sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)